

(14)

C. A. T. Bench, Jaipur

Date of Order	Orders
<p>15-1-2001</p> <p>MA not filed by Sh. Anil Khanna ms 18/1</p>	<p>Mr. Anil Khanna, Counsel for the applicant Mr. Manish Bhandari, Counsel for the respondents</p> <p>The learned Counsel for the applicant submits that according to the information available to him Smt. Keshar Bai has been expired. He seeks adjournment to move an application to continue this OA by the legal representatives</p> <p>May be listed for final hearing on 23-1-2001.</p> <p><i>[Signature]</i> A. P. NAGRATH ADMINISTRATIVE MEMBER</p> <p><i>[Signature]</i> S. K. Agarwal Member (Judicial)</p>
<p>23/1/2001</p> <p>Rest copy A.P.N. 25/01/01 A.P.N. 28/1/01</p>	<p>None for the parties.</p> <p>On 15/1/2001, learned counsel for the applicant appeared and submitted that applicant, Smt. Keshar Bai, has expired and he sought time to seek instructions whether this OA be continued by the legal heirs or not. None has appeared today. It appears that legal heirs of Smt. Keshar Bai might have no interest to continue this OA. Therefore, this OA is dismissed in default and for non-prosecution.</p> <p><i>[Signature]</i> A. P. NAGRATH ADMINISTRATIVE MEMBER</p> <p><i>[Signature]</i> S. K. Agarwal Member (Judicial)</p>

28/2/01